



2026:AHC:31033

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5345 of 2026

Bala Prasad

.....Petitioner(s)

Versus

State Of Up And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Deepesh Kumar Ojha, Sanjoo Singh
Counsel for Respondent(s)	: C.S.C., Deepak Gaur

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the records.
2. The petitioner has preferred the present writ petition inter-alia with the following prayer:-

"1. Issue a writ, order or direction in the nature of mandamus, directing the concerned authorities to develop and construct a proper drainage system for the village.

II. Issue a writ, order or direction in the nature of mandamus, directing the respondent no. 3 to decide the representation dated 11.06.2025."

3. It is argued by learned counsel for the petitioner that though a considerable time has lapsed but till date no decision has been taken in the matter.

4. With the consent of learned counsel for the parties, the writ petition is being disposed of at the admission stage itself.

5. In the facts and circumstances, the petitioner is permitted to submit a fresh representation ventilating all his grievances before the respondent no.3-S.D.M., Pargana & Tehsil Madhogarh, District Jalaun along-with certified copy of this order within a period of three weeks from today. If such a representation is made, the respondent no.3 is directed to pass appropriate order in accordance with law within a further period of six weeks.

6. With the aforesaid observations, present writ petition is disposed of finally.

7. Since the writ petition has been decided on an exparte version without seeking any response from the respondents, thus the passing of the order today may not be construed to an expression that this Court has gone into the merits of the matter and the third respondent shall accord independent consideration strictly in accordance with law and the mandate of law holding the field.

(Prakash Padia,J.)

February 11, 2026
Pramod Tripathi